

Shri S. M. Banerjee: Has any time-limit been fixed for implementing these orders for the lower formations?

Shri Raghuramaiah: In the very nature of things it would be very difficult to fix a time-limit because the Audit has to be consulted, financial concurrence has to be obtained and verification has to be made in regard to the length of service. All this will take time. But we are trying to do our best to expedite the matter.

All India Services

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- *695 { **Shri Raghunath Singh:**
Shri Warrior:
Shri Vasudevan Nair:
Shri Basappa:
Shri Bishanchander Seth:
Shri Vidya Charan Shukla:
Shri M. K. Kumaran:
Shri Yajnik:
Shri Maheswar Naik:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether the scheme to establish three All-India Services viz., the Indian Service of Engineers, the Indian Forest Service and the Indian Medical and Health Service has been finalised; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) No. It is under consideration in consultation with the State Governments.

(b) Does not arise.

श्री रघुनाथ सिंह : स्टेट सरकारों से जो इस विषय में बातचीत हो रही है, उस में क्या यह तय हो गया है कि ये सर्विसिज आई० ए० एस० के ढंग की होगी या इन का और कोई रूप होगा ।

Shri Datar: May I point out to the hon. Member that under the

Constitution a Resolution has to be passed by the Rajya Sabha in this respect under article 312. That was done late last year. Then the draft scheme has to be submitted to all the State Governments; the UPSC will be consulted and legislation will follow.

श्री भक्त दर्शन : श्रीमन्, क्या यह सत्य है कि अधिकांश राज्य सरकारों ने इस मुद्दा व का विरोध किया है और इसी कारण से देरी हो रही है ?

Shri Datar: No, Sir.

Shri Warrior: May I know whether any State Government or associations of any of these sections have raised any serious objections against the formation of any of these cadres?

Shri Datar: So far as the State Governments are concerned, this matter was taken in hand after the Chief Ministers had agreed in principle to the formation of these services. Thereafter detailed rules of the draft scheme were submitted to the State Governments and they are considering them.

Mr. Speaker: Shri Vasudevan Nair.

Shri Warrior: The question has not been fully answered.

Mr. Speaker: Then I will give him another opportunity. I have called Shri Vasudevan Nair.

Shri Vasudevan Nair: While forming more and more All-India Services has the Government of India considered the question of infringement of the rights and powers of the States, even going contrary to the spirit of the federal constitution that we have?

Shri Datar: It is not a question of taking away the powers of the States. In fact, this question, as I stated, was considered by the Chief Ministers and they agreed in principle. Now it is for the purpose of improving the services under these three items.

Shri Warrior: I want to know whether the Institute of Engineers or similar associations of other sections have objected to their formation.

Shri Datar: I have seen some opposition to this in the press.

Shri Hanumanthaiya: In constituting these All-India Services will proper steps be taken to guarantee adequate representation to the backward classes?

Shri Datar: That will be provided for because there will be a certain measure of direct recruitment and for direct recruitment there is a proportion fixed of 12½ per cent for Scheduled Castes and 5 per cent for Scheduled Tribes.

Shri Heda: May I know if any State Government has opposed the scheme and, if so, the name of that State Government?

Shri Datar: That is what I have pointed out, namely, that we are awaiting the detailed views of the State Governments. But in principle it has been accepted already.

Shri Hanumanthaiya: The hon. Minister has avoided my question. He confined himself to Scheduled Castes and Tribes. It is the backward classes as understood by the South Indian States that I am referring to.

Shri Datar: May I point out to the hon. Member that there is no representation for other backward classes under the Government of India.

खेल-कूद सम्बन्धी जांच समिति

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* १९६६. { श्री भक्त दर्शन :
श्री प्रकाशवीर शास्त्री :

नया शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पिछले ओलम्पिक खेलों में भारतीय दल की असफलता तथा अन्य परिस्थितियों की जांच कर के रिपोर्ट देने के लिये एक समिति नियुक्त की गई थी ।

(ख) यदि हां, तो उस समिति ने अपने कार्य में अब तक क्या प्रगति की है; और

(ग) देर से देर कब तक उसकी रिपोर्ट मिल जाने की आशा की जाती है ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली) :

(क) अन्तर्राष्ट्रीय खेलों विशेषतया रोम में हुए पिछले ओलम्पिक खेलों में भारत के खेल के स्तर की समीक्षा और उस के विषय में रिपोर्ट देने के लिये एक समिति नियुक्त की गई थी ।

(ख) समिति ने कलकत्ता और दिल्ली में बहुत से व्यक्तियों से भेंट की है। समिति और अधिक प्रमाण प्राप्त करने के लिये शायद कुछ अन्य स्थानों पर भी जाएगी ।

(ग) आशा है कि समिति अगस्त १९६२ के अन्त तक अपनी रिपोर्ट प्रस्तुत कर देगी ।

I shall also read the answer in English.

(a) The Committee was appointed to review and report on the performance of India in International Meets with special reference to the last Olympic Games held at Rome.

(b) The Committee has interviewed a number of persons at Calcutta and Delhi and is expected to visit a few other places also for receiving more evidence.

(c) The Committee is expected to submit its report by the end of August, 1962.

श्री भक्त दर्शन : श्रीमान्, क्या यह सत्य है कि इस समिति को स्थापित हुए काफी समय बीत चुका है ? यदि हां तो फिर इसकी रिपोर्ट में इतनी देरी होने का क्या कारण है ?

डा० का० ला० श्रीमाली : जी हां, यह सत्य है कि इस कमेटी की रिपोर्ट आने में देर हुई है। मालूम होता है कि इस के काम में कुछ कठिनाई हुई है इस के अध्यक्ष इस सदन के सदस्य श्री जयपाल सिंह हैं। वह कुछ